

PUC

Ce 009 165/05

O.A. No. 480/05

This is an application made under Rule/Section 17 of The  
A.T. Ord 1985.

It is in prescribed form and paper  
book form. It is free from defects.

Submitted before Hon'ble Court on 2.1.2006 for  
consideration on Conveniency.

2M  
30/12/05

Abgat  
30-12-05  
8095)

Sl.No.8

CCPA 165/05

[OA 480/05]

Dt.2.1.06

Shri A.N.Jha, proxy counsel for the applicant.

Shri A.A.Khan, ld. SC for the respondents.

During the course of argument, the ld. proxy counsel for the applicant prays for some time to explain the submissions made in the application regarding alleged delay by the respondents in ~~disposing of the order in terms of the order of this Tribunal in O.A. 480/05~~. Let him clarify the position on the next date. List it for hearing on 8.2.2006.

[ Sadhna Srivastava ]M[J]

[ Mantreshwar Jha ]M[A]

mps

CEPA 163/2005  
(OA No. 480/2005)

Wed/08.02.2006

Shri R. K. Singh, for the applicant:  
Shri A. A. Khan, iscalor Railways.

Adv. counsel for the applicant  
seeks permission to withdraw this contempt  
petition since the direction as given in OA  
480 of 2005, i.e., passing of a speaking  
order has been complied with though after  
filing of this contempt petition, further  
submitting that the applicant would come  
for redressal of his grievance in a  
fresh OA.

In view of the submission, the  
prayer is allowed and this application  
is disposed of as withdrawn.

  
(P. K. Sinha)/rc